

MCA No...../20
Sampat Kumar Sarada Vs Anil Kumar Makkar & anr.

Through Cisco Webex Video Conferencing

05.06.2020

Present: Ms. Komal, counsel for appellant (mobile no. 9654800446,
email ID-Adv.komalchibber@gmail.com).

Sh. Rakesh Kumar, counsel for respondent no.1.

None for other respondents.

Arguments on present appeal, partly heard.

Put up for remaining arguments on 06.06.2020 at 12:00 PM.



(PRASHANT SHARMA)

ADJ-05/West/THC/Delhi

05.06.2020

CIS No...../20
Wakil Ahmed Vs BSES & anr.

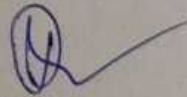
05.06.2020

Present suit is filed by plaintiff with an application for urgent hearing. Same is received by way of assignment. It be checked and registered. The present matter is heard in the Court, in the presence of the plaintiff and his counsel. It is not heard through Video conferencing.

Present: Sh. Arbind kumar Garg, Ld. counsel for plaintiff (mobile no. 9654070037, email id arbind.garg@gmail.com) with plaintiff.

I have gone through the plaint. No ground for exparte injunction is made out.

Matter is of urgent nature. Accordingly, short date is given. Counsel for plaintiff has submitted that defendant no.1 is necessary party whereas defendant no.2 is a proper party. He further submits that for the grant of injunction based relief, only presence of defendant no.1 is required in the Court. Accordingly, at his request, only defendant no.1 is summoned at this stage. Counsel for the plaintiff submits that he will make appropriate submissions regarding deletion of defendant no.2, if required on NDOH. Copy of this order is given dasti to plaintiff for serving defendant. Plaintiff is also directed to serve defendant no.1 through all electronic modes also. He is directed to file affidavit regarding service of defendant no.1 on NDOH i.e. 09.06.2020.



(PRASHANT SHARMA)
ADJ-05/West/THC/Delhi
05.06.2020

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5/6/2020
D/3496/2009

CIS No...../20
Aachi Devi Vs Ram Kishan Verma & Ors.

Through Cisco Webex Video Conferencing

05.06.2020

Present suit is filed by plaintiff with an application for urgent hearing. Same is received by way of assignment. It be checked and registered.

Present: Sh. Neeraj Kumar Bansal, Ld. counsel for plaintiff (email ID-bansalneeraj121@gmail.com, mobile no. 9811362769).

I have gone through the contents of the plaint. The matter is of urgent nature.

No ground for exparte injunction is made out.

Let defendant be served through summons by Nazarat Branch, as per rules. However, plaintiff is at liberty to give notice of present case electronically through all modes including whatsapp, email, fax and likewise.

Plaintiff is directed to file affidavit regarding service of defendant through any of the said mode or all the said modes on next date of hearing.

Put up for arguments on injunction application on 12.06.2020.

(PRASHANT SHARMA)
ADJ-05/West/THC/Delhi

05.06.2020

CIS No...../20
Ram Lal Jain Vs Ashok Kumar Banga & ors.

Through Cisco Webex Video Conferencing

05.06.2020

Present: Sh. Manoj Khatri, Ld. counsel for plaintiff (Mobile no. 9811383828, 9212010299, Email ID- advccatem.khatri@gamil.com).

Sh. S. S. Saini, Ld. counsel for defendant no.1 & 2 (Mobile no. 9999366990, email ID- usaini19@gmail.com).

Ld. counsel for defendant no.1 & 2 has submitted that he has not received copies of plaint and annexures from the plaintiff till date. He further submits that defendant no.1 & 2 have no title with respect to suit property in question i.e. property bearing no. 20, measuring 257.17 sq. yards in Block C-7 situated in Mianwali Nagar, New Delhi. He further submits that he has instructions to say that defendant no.1 & 2 shall not create any third party interest in the suit property in question till NDOH.

Ld. counsel for plaintiff is directed to supply copy of plaint with all annexures and applications to the defendants no.1 & 2 or their counsel electronically.

Ld. counsel for defendants no.1 & 2 is directed to file his reply to injunction application on or before NDOH and supply copy of the same two days prior to NDOH to counsel for plaintiff through email and also through whatsapp. Since counsel for defendant no.1 & 2 has not received copy of the plaint with all annexures so injunction application cannot be decided today.

Put up for arguments on injunction application on 15.06.2020.



(PRASHANT SHARMA)
ADJ-05/West/THC/Delhi
05.06.2020

Through Cisco Webex Video Conferencing

05.06.2020

Present suit is filed by plaintiff with an application for urgent hearing. Same is received by way of assignment. It be checked and registered.

Present: Sh. Kapil Kumar, Ld. counsel for plaintiffs (Mobile no. 9899000831) (email ID- kapil2kumar@gmail.com)

I have gone through the contents of the plaint. The matter is of urgent nature. Case of the plaintiffs is that plaintiffs are issue less and therefore they applied for adoption of a child with defendant no.1. Consequently, female minor child was abandoned by her biological mother was given to plaintiffs in pre-adoption foster care. Plaintiffs were told by defendant no.1 that after necessary verifications and due procedure plaintiffs will be declared adoptive parents of the said child, as per law. Plaintiff named that child Ruhi @ Kyra on 24.10.2014 and since then that female child is under care of plaintiffs in their custody. Defendant no.1, in the meanwhile has made various efforts for tracing out the biological parents of the child Ruhi @ Kyra but of no avail. On 23.06.2016, defendant no.1 declared the said child to be free for adoption and issue an abandoned certificate. Officials of defendant no.1 conducted home study inquiry regarding health and care of Ruhi @ Kyra on 14.06.2016, 24.04.2019 and 07.12.2019. The concerned official submitted necessary report highlighting the fact that said child was properly cared by plaintiffs. On 10.02.2020, plaintiff no.1 was informed by defendant no.1 telephonically that a Court order is required for the adoption of Ruhi @ Kyra as per law. Now, plaintiffs have apprehension that defendant no.1 or

any other third party or general party may contemplate to take back the custody of the child namely Ruhi @ Kyra from them. Hence, they preferred an application u/o 39 Rule 1 & 2 CPC praying that disposal of suit and requested that defendant and their agents be restrained from taking back the custody of female child Ruhi @ Kyra from them.

As such no ground for exparte injunction is made out. Considering the gravity of the matter short date is given. Defendant no.1 be served through summons through all electronic modes i.e. whatsapp application, email, fax and likewise.

Defendant no.1 be also served through telephone by plaintiffs or their counsel. Plaintiffs or their counsel are also directed to sent soft copy of the plaint with all annexures to defendant no.1 electronically. Plaintiffs are directed to file an affidavit regarding service to defendant no.1 on NDOH.

Matter is adjourned and be listed for 08.06.2020 for arguments on injunction application.

(PRASHANT SHARMA)
ADJ-05/West/THC/Delhi
05.06.2020